

ITEM NO.55

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8034/2025

[Arising out of impugned final judgment and order dated 05-03-2025 in A482 No. 7100/2025 passed by the High Court of Judicature at Allahabad]

NOIDA POWER COMPANY LIMITED

Petitioner(s)

VERSUS

SANDEEP CHECHI & ANR.

Respondent(s)

FOR ADMISSION

IA No. 132588/2025 - EXEMPTION FROM FILING O.T.

IA No. 141612/2025 - EXEMPTION FROM FILING O.T.

IA No. 132586/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 141611/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 11-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) : Mr. Anil Dutt, Adv.
Mr. Anupam Chaudhary, Adv.
Ms. Lavi Agarwal, Adv.
Mr. Vishal Gupta, AOR

For Respondent(s) : Mr. Ajay Kumar Misra, Sr. Adv.
Dr. Vijendra Singh , AOR
Mr. Ajay Singh, Adv.
Ashwina Lakra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. As per Office Report dated 08.08.2025, service on respondent no.1 is complete but none appeared on his behalf.

2. Leave granted.

3. List for hearing on 09.10.2025. Interim order to continue.

(RASHI GUPTA)
COURT MASTER (SH)

(SAPNA BANSAL)
COURT MASTER (NSH)